

**National Company Law Appellate Tribunal, Chennai
(Appellate Jurisdiction)**

Company Appeal (AT)(CH)(INS)No.43 of 2021

(Under Section 61 of the Insolvency and Bankruptcy Code, 2016)

(Arising out of Order dated 17.12.2020 in IA.No.454/2020 in CP (IB)
No.294/7/HDB/2017 passed by the Hon'ble National Company Law Tribunal,
Hyderabad Bench, Hyderabad)

In the matter of :

Zuberi Engineering Construction Co.Pvt. Ltd.
(earlier known as Zuberi Engineering Company)
Having its office at 204, Anukampa 1st, M.I. Road,
Ajmeri Gate, Jaipur, Through its Authorized Signatory

... Appellant

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IVRCL Limited having its office at
MIHIR, H.No.8-2-350/5/A/24/IB, Panchavati
Colony, Road No.2, Banjara Hills,
Hyderabad 500 034 through its Liquidator

... Respondent

Present:

For Appellant : Mr.V. Amol Vyas, Advocate

For Respondent : M/s.Viraj Gami, Advocate

Heard the Learned Counsel Mr.V. Amol Vyas for the Appellant. At this stage, Mr.Viraj Gami Learned Counsel appearing for the Respondent prays for time to file Vakalat and for filing Reply/Response/Counter of Respondent. For filing of Vakalat and Reply/Response/Counter of Respondent time is granted till 10.06.2021 before the 'Office of the Registry'.

The Reply/Response/Counter of the Respondent shall be filed before the 'Office of the Registry' (not only through e-filing but also through Hard Copy),

of course, after serving the copy of the same to the Learned Counsel for the Appellant well in advance, one week before the next date of hearing.

Soon after the receipt of the Reply/Response/Counter of the Respondent, it is open to the 'Appellant' to file 'Rejoinder', if any, within four days thereafter before the 'Office of the Registry' (not only through e-filing but also through Hard Copy).

The Learned Counsel for the Appellant is directed to serve the entire material papers (Paper Book of the Appeal) to the Learned Counsel for the Respondent (not only through e-filing but also through Hard Copy) within four days from today.

The respective sides through their Learned Counsels are required to file 'Notes of Submissions' together with 'Citations' containing not more than three pages before the 'Office of the Registry' and also copy of the same shall be exchanged between them, well in advance, before the next date of hearing.

The 'Office of the Registry' is directed to list the matter on 17.06.2021.

**[Justice Venugopal M]
Member (Judicial)**

**[V.P. Singh]
Member (Technical)**

12.05.2021

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